MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 29.03.2016

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri D.K. Gupta, Director (DBK), Department of Revenue
c. Shri K.K. Tiwari, Industrial Adviser, Department of Heavy Industry
d. Smt. Chitra Sharma, Deputy Director General of Foreign Trade, DGFT
e. Shri Kumar Rahul, Deputy Director General of Foreign Trade, DGFT
f. Shri S.K. Kala, Foreign Trade Development Officer, DGFT
g. Shri A.S. Chauhan, Foreign Trade Development Officer, DGFT
h. Shri S.K. Panigrahi, Economic Officer, DGFT

II. Minutes of the last Meeting held on 25.02.2016 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and F. No.	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s Indian Steel Corporation Limited, Mumbai 01/36/218/156/AM-16/EPCG-I	0330009929 dated 04.10.2005 0330011327 dated 14.03.2006	Condonation of delay in installation of Capital Goods.	The Committee noted that the party has fulfilled their entire EO within 1st block period. The Committee took into account the submission of the party that they had obtained the installation certificate from Central Excise but there was a delay in installation of Capital Goods beyond 18 months. The party has stated that there was a delay in installation of the Capital Goods due to late delivery of the machines. Also, the commissioning got delayed because the installation, lubrication etc., had to be done by outside experts other than the Engineers available in their plants. The Committee, therefore, **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
2.	M/s Aglo Packaging Pvt. Ltd., Kolkata. 01/36/218/393/AM-14/EPCG-I	0230004901 dated 03.02.2010 0230004951 dated 17.02.2010	Extension of block-wise EO period.	The Committee noted that party has stated that they could not fulfil EO during the first block period due to recession in global markets and cancellation of fresh export orders. The Committee took into account the submission of the party that they have sufficient export orders in hand to fulfil the EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the

				prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
3.	M/s Apna Punjab Resorts Limited, Ludhiana. 01/36/218/106/AM-16/EPCG-I	3030003084 dated 21.08.2007 3030003169 dated 11.09.2007 3030003751 dated 25.02.2008	Extension of block-wise EO period and extension in EOP for 2 years.	The Committee noted that the construction of the hotel is incomplete and the Capital Goods have not been installed even after 8 to 9 years of issuance of authorisations. The RA has initiated ECA action against two authorizations No. 3030003084 dated 21.08.2007 and 3030003169 dated 11.09.2007. The Committee observed that the SCN has been issued to the party on 31.10.2014 against authorization No. 3030003169 dated 11.09.2007 and bank guarantee has already been invoked and the BG amount deposited in Government Account. The Committee deliberated upon the case and decided to **reject** the request with orders to RA to recover customs duty along with interest from the party.
4.	M/s Globion India Pvt. Ltd., Secunderabad. 01/36/218/97/AM-16/EPCG-I	0930004646 dated 06.01.2009	Extension of block-wise EO period.	The Committee noted that the party has not fulfilled any EO till date. The Committee took into account the submission of the party that they could not fulfil EO during the 1st block period due to delay in obtaining necessary licenses/GMP accreditation of exports of veterinary vaccines. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
5.	M/s Indian Immunologicals Limited, Hyderabad 01/36/218/349/AM-14/EPCG-I	0930000621 dated 15.07.2003 0930000623 dated 15.07.2003 0930000801 dated 15.12.2003	Extension of block-wise EO period.	The Committee noted that the EPCG Committee meeting held on 21.09.2015 had considered the request of the party for condonation of not maintaining year wise annual average EO and to offset it by excess exports in other years in respect of the subject authorizations. The Committee observed that the party has fulfilled their entire EO

				during the original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of** [FTP 2015-20] to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
6.	M/s Karan Polypack Pvt. Ltd., Ahmedabad. 01/36/218/192/AM-16/EPCG-I	0830002192 dated 04.10.2007	Extension in EOP for 2 years.	The Committee noted that the party has fulfilled 49.80% EO during the original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of** [FTP 2015-20]to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
7.	M/s Amar Singh & Sons (Regd.), Ludhiana 01/36/218/174/AM-16/EPCG-I	3030005859 dated 15.10.2009	Extension of block-wise EO and extension in EOP for 1 year.	The Committee noted that the request of the party was earlier placed before the EPCG Committee meeting held on 18.12.2015, wherein it was decided to defer the case for seeking export orders for the item of export as stated in the authorization. The Committee observed that the party has not fulfilled any EO during their original EOP. The Committee noted that the order furnished by the party is for domestic supplies and decided to **reject** the case.
8.	M/s Harish Ramakant Sarda, Maharashtra. 01/36/218/236/AM-16/EPCG-I	3130002475 dated 30.05.2007	Extension of block-wise EO period.	The Committee took into account the submission of the party that they have fulfilled their entire EO in the 2nd block period and already paid the composition fee for extension of block wise EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of** [FTP 2015-20] to **allow** extension in block-wise EOP, as the party could not apply to RA within the

				prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
9.	M/s Choice Trading Corporation Pvt. Ltd., Cochin. 01/36/218/146/AM-16/EPCG-I	1030001548 dated 22.04.2009	i. Extension of block-wise EO period. ii. Permission to shift the capital goods.	The Committee noted that the party has not fulfilled any EO till date. The Committee took into account the submission of the party that they have sufficient export orders in hand to fulfil EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. The Committee also took into account the submission of the party that the capital goods were installed at their unit located at 18/139A, Pulimuttu Palam, Palluruthy, Cochin-682006. The party has stated that in spite of their sincere efforts, they could not procure any orders from abroad and they were forced to close down the aforesaid unit. They now intend to shift the capital goods to their unit located at Choice Canning Company, 21/1391 A, Thangal Nagar, Pashinithode Palam, Palluruthy, Cochin-682006. Addresses of both these units are already endorsed in IEC and RCMC. The Committee deliberated upon the case and decided to **allow** shifting of capital goods from 18/139A, Pulimuttu Palam, Palluruthy, Cochin-682006 to their unit located Choice Canning Company, 21/1391 A, Thangal Nagar, Pashinithode Palam, Palluruthy, Cochin-682006. The party shall submit fresh installation certificate to RA within 6 months from the date of installation of capital goods at the new unit. RA is directed to ensure that EO is fulfilled as per policy. **This has the approval of DG.**

10.	M/s Indian Optics Pvt. Ltd., New Delhi 01/36/218/25/AM-15/EPCG-I	0530142020 dated 25.09.2006 0530142021 dated 25.09.2006	Permission to shift the capital goods.	The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 27.04.2015 wherein Committee had decided to allow extension of block-wise EO and extension in EOP for 2 years. The party has now requested for permission to shift the capital goods to a different premises. The Committee took into account the submission of the party that the capital goods were installed at their unit located at B- 76, Naraina Industrial Area, Phase –II, Delhi – 110 028. The party has submitted a copy of installation certificate issued by chartered engineer. They further informed that their Naraina Unit is on rent & the owner of the property has pressurized them to vacate the premises at the earliest. They, therefore, want to shift the capital goods to their unit located at Khasra No. 63/16 & 63/ 17, Gali No. 7, Mundka Udyog Nagar Industrial Area, Delhi – 110 041. Addresses of both these units are already endorsed in IEC and RCMC. The party was called for a PH to the Committee to explain their case. The representative from DoR had asked the party whether the new unit Khasra No. 63/16 & 63/ 17, Gali No. 7, Mundka Udyog Nagar Industrial Area, Delhi – 110 041 is registered with central excise or not. Party stated that the new unit is registered with central excise. The Committee deliberated upon the case and decided to **allow** shifting of capital goods from B- 76, Naraina Industrial Area, Phase –II, Delhi – 110 028 to their unit located at Khasra No. 63/16 & 63/ 17, Gali No. 7, Mundka Udyog Nagar Industrial Area, Delhi – 110 041. The party shall submit fresh installation certificate to RA within 6 months from the date of installation of capital goods at the new unit.
11.	M/s L & T Valves Limited, Mumbai 01/36/218/91/AM-16/EPCG-I	0430011657 dated 18.09.2012	Permission for inclusion of factory address.	The Committee noted that the request of the party is to include the address of their factory located at L&T campus, 607-656, L&T by pass road, Malumichampatti, Eachanari Road, Coimbatore in the EPCG authorization. The Committee deliberated upon the case and **directed the RA to examine and take necessary action** as per policy.

12.	M/s Ester Industries Limited, Gurgaon. 01/36/218/134/AM-15/EPCG-I	0530135986 dated 29.03.2004	Extension of block-wise EO period.	The Committee noted that the party has fulfilled their entire EO during the fourth block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
13.	M/s Gokaldas Images Pvt. Ltd., Bangalore. 01/36/218/69/AM-16/EPCG-I	0730005707 dated 15.06.2007 0730006227 dated 23.10.2007	Extension of block-wise EO period.	The Committee noted that the party has fulfilled their entire EO in the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
14.	M/s Elmec Tools & Devices Pvt. Ltd., Faridabad. 01/36/218/21/AM-16/EPCG-I	0530141261 dated 08.06.2006	Condonation of delay in submission of installation certificate issued by Central Excise.	The Committee noted that the party has obtained the installation certificate from the Central Excise authority on 21.04.2015 i.e. beyond the prescribed time period of 18 months from the date of last import of capital goods. The Committee took into account the submission of the party that they had imported the Capital Goods on 23.06.2006 and had obtained the installation certificate from Chartered engineer within six months of import instead of Central Excise authorities. They have obtained the installation certificate from Central Excise on 21.04.2015. The Committee decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/. **This has the approval of DG.**

15.	M/s Paras Cotspin Ltd., Punjab. 01/37/218/273/AM-16/EPCG-II	3030003124 dated 29.08.2007 3030003123 dated 29.08.2007 3030003417 dated 22.11.2007 3030003527 dated 26.12.2007	Extension of block-wise EO and extension in EOP for 2 years.	The Committee noted that the party has fulfilled 100% EO in respect of 2 EPCG authorization nos. 3030003124 dated 29.08.2007 & 3030003417 dated 22.11.2007 and fulfilled 83.37% & 22.47% EO respectively against 2 EPCG authorization nos. 3030003527 dated 26.12.2007 & 3030003123 dated 29.08.2007. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP in respect of all the 4 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years against 2 EPCG authorization nos. 3030003527 dated 26.12.2007 & 3030003123 dated 29.08.2007 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. Third party exports shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
16.	M/s Pioneer Polyleathers Limited, New Delhi 01/37/218/254/AM-16/EPCG-II	0530145467 dated 24.01.2008	Extension of block-wise EO period and extension in EOP for 2 years.	The Committee noted that party has not fulfilled the EO during the original EOP. The Committee took into account the submission of the party that they have sufficient purchase orders in hand and confident to fulfil the EO within extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension in block-wise EOP, as

				the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
17.	M/s Puja Printech Pvt. Ltd., Patna. 01/37/218/268/AM-16/EPCG-II	2130000129 dated 24.05.2011	Extension of block-wise EO period.	The Committee noted that the party has stated that they could not fulfill any EO till date due to heavy recession in the international market. The Committee took into account the submission of the party that they have now tied up with a third party exporter for fulfilment of EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. Third party exports shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
18.	M/s VEL Matches Pvt. Ltd., Sivakasi Tamilnadu 01/37/218/256/AM-16/EPCG-II	3530003118 dated 19.02.2008	i. Acceptance of installation certificate from chartered engineer in lieu of central excise. ii. Condonation of delay in installation of the capital goods.	The Committee noted that the party has fulfilled their entire EO within original EOP. The Committee noted that the party has obtained the installation certificate from the chartered engineer instead of Central Excise authority and which is after the prescribed time period of 18 months from the date of completion of import of Capital Goods.

				The Committee decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate from chartered engineer in lieu of Central Excise and condonation of delay in installation of capital goods subject to payment of composition fee of Rs.5000/ subject to submission of verification certificate from Central Excise Authority that the capital goods are installed in their premises. **This has the approval of DG.**
19.	M/s SPM Autocomp systems Pvt. Ltd., Gurgaon. 01/37/218/261/AM-16/EPCG-II	0530145549 dated 06.02.2008	Extension of block-wise EO.	The Committee noted that the party has fulfilled their entire EO in the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
20.	M/s Tata Steel Limited, Mumbai 01/37/218/222/AM-16/EPCG-II	0230009348 dated 23.02.2014	Extension in time for installation of capital goods.	The Committee took into account the submission of the party that the installation of Capital Goods has to be done in the existing steel ladles and cars which are in regular operation and could be spared only during planned shutdown for relining or major maintenance work. Party has stated that such shutdown was available only by the end of December 2015. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in time for submission of installation certificate up to 31st March, 2016, subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
21.	M/s Pearl Engineering Co., New Delhi. 01/37/218/49/AM-16/EPCG-II	0530136925 dated 03.09.2004	Acceptance of installation certificate issued by chartered engineers instead of central excise.	The Committee noted that the party has fulfilled 94.37% EO during the EOP. The Committee took into account the submission of the party that they had imported the capital goods and obtained the installation certificate issued by chartered engineer. They

				have further submitted that the Central Excise authorities have refused to issue installation certificate as the machines were installed more than 11 years back. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority for redemption purposes subject to payment of composition fee of Rs.5000/- and submission of verification certificate from Central Excise Authority that the imported capital goods are installed in their premises. **This has the approval of DG.**
22.	M/s Times Enterprises, Hosur. 01/37/218/217/AM-15/EPCG-II	0430004453 dated 19.12.2006	Extension of block-wise EO period.	The Committee noted that the party has fulfilled 150% EO in second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
23.	M/s Sugu Fabrics & Linings, New Delhi. 01/37/218/243/AM-16/EPCG-II	0530141899 dated 06.09.2006	Extension of block-wise EO period and extension in EOP for 2 years.	The Committee noted that the RA has reported that the party has claimed to have fulfilled 100% EO through 3rd party exports during the second block period but have not been able to produce documents supporting third party exports. The Committee also took into account the fact that party has submitted copies of export orders. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (c) extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and

				(d) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
24.	M/s Shri Govindraja Textiles (P) Ltd., Aruppukottai. 01/37/218/236/AM-16/EPCG-II	3530002900 dated 05.10.2007	Extension of block-wise EO period.	The Committee noted that the party has fulfilled 32.95% EO during 1st block period and entire EO during the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20]** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
25.	M/s Vibe Fashion Apparel Pvt. Ltd., New Delhi. 01/37/218/264/AM-16/EPCG-II	0530145416 dated 14.01.2008	Extension in EOP for 2 years.	The Committee noted that the party has not fulfilled any EO during their original EOP. The Committee took into account the submission of the party that they have sufficient export orders in hand and are confident to fulfil the EO within the extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20]** to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
26.	M/s Superon Schweisstechnik India Ltd., New Delhi.	0530161903 dated 26.11.2013	Acceptance of installation certificate issued by chartered	The Committee deliberated upon the case and decided to **reject** the request of the party, stating that all

	01/37/218/239/AM-16/EPCG-II	0530162612 dated 21.04.2014 0530163136 dated 30.07.2014 0530163286 dated 28.08.2014 0530143385 dated 15.09.2014	engineer instead of Central Excise.	the authorisations have been issued in AM 2013 and AM 2014 and party may approach Central Excise Authority for issuance of installation certificates as per policy.
27.	M/s Pearl Engineering Co, New Delhi 01/37/218/50/AM-16/EPCG-II	0530141826 dated 29.08.2006	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee noted that the request of the party was earlier placed before the EPCG Committee meeting held on 21.09.2015 wherein representative of DOR had stated that they need to call for comments from concerned central excise authority regarding the capital goods being physically available at the premises of the party in respect of the party's request for acceptance of installation certificate issued by chartered engineer. DoR Vide their OM dated 19.11.2015, has submitted a verification report dated 03.11.2015 from the Jurisdictional Central Excise stating that the machinery imported under EPCG authorization no. 05301141826 dated 29.08.2006 is available at the premises of B- 94/95, Mayapuri Industrial Area, Phase – I, New Delhi. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of Central Excise Authority for redemption purposes subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
28.	M/s Sunrise Industries (India) Ltd., Gujarat. 01/37/218/148/AM-16/EPCG-II	3430002244 dated 21.09.2012 3430002289 dated 03.12.2012	Extension in time for installation of capital goods.	The Committee took into account the submission of the party that they had imported the capital goods between 17.10.2012 and 14.12.2012. The Committee took into account the submission of the party that they could not install the imported capital goods within time because of the non-availability of land and delay in completing the legal formalities for acquisition of land. The Committee, deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in time up to 31.12.2016 for installation of capital goods subject to payment of composition fee of Rs. 5000/- for each

				authorization and submission of verification certificate from central excise authority that the imported capital goods are physically available in their premises. **This has the approval of DG.**
29.	M/s Reliance Industries Limited, Mumbai. 01/37/218/263/AM-16/EPCG-II	Extension in time for installation of capital goods upto September, 2016 in respect of 8 EPCG authorizaiton nos. 0330036031 dated 06.06.2013, 0330036698 dated 02.09.2013, 0330037337 dated 28.11.2013, 0330037408 dated 09.12.2013, 0330037623 dated 02.01.2014, 0330038309 dated 13.03.2014, 0330038417 dated 25.03.2014 and 0330038920 dated 04.06.2014.		The Committee took into account the submission of the party that they had imported the capital goods between July, 2014 and September, 2014. The party has stated that the delay in installation has been due to enormity of the project, and complexity in terms of size and cost. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in time for submission of installation certificate up to September, 2016 subject to payment of composition fee of Rs. 5000/- for each authorization. **This has the approval of DG.**
30.	M/s Bhaskar Industries Pvt. Ltd., Bhopal. 01/36/218/30/AM-16/EPCG-I	1130000550 dated 03.01.2006	Extension of block-wise EO period.	The Committee noted that the party has fulfilled their entire specific EO as well as average EO during the second block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
31.	M/s Bharat Aluminium Company Limited, Korba 01/36/218/145/AM-12/EPCG-I	----	Permission for grant of EPCG authorization for import (domestic procurement through invalidation route) of 159 nos. of BTAP Wagons and 3 no. of Break Van type BVZI for pre and post production activity.	The Committee took into account the submission of the party that: a. These wagons are fitted with special equipments such as Air Fluidization System and Air Brake Systems, as the raw material and finished product cannot be carried in any other wagons as they get spoiled, due to chemical properties and will not be fit for use if carried in normal wagons. b. These wagons are specially designed for carrying Alumina product from one factory to other factory and operate exclusively for this purpose; c. These wagons will not be leased

				to the railways and these are for their own captive use. The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 19.06.2015, but was deferred due to non-receipt of comments from Department of Heavy Industry.Department of Heavy Industry vide their letter dated 12.08.2015 have furnished their comments. They have stated that these wagons will be used to carry calcined Alumina from Lanjigarh, Orissa to Korba for the manufacture of Aluminium ingots. Calcined Alumina is required to be carried in seal tight containers (wagons) for preventing it from contamination to preserve its intrinsic metallurgical properties. Under Liberalized wagon Investment Scheme, Railway Board has permitted Special purpose wagon for movement over specific close circuits from and to a private siding vide order dated 08.12.2014. DHI has no objection for the Domestic procurement of these specialized wagons though invalidation route from Texmaco. The Committee taking into account the details furnished by the party and comments of the technical member decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** import of 159 nos. of BTAP and 3 nos. of Break Van type BVZI wagons to the party with the conditions that these will strictly be under 'actual user' condition and shall not be leased to the Railways and shall not be used for general transport or for leasing purposes. **This has the approval of DG.**
32.	M/s Bliss Anand Pvt. Ltd., Bawal 01/36/218/230/AM-16/EPCG-I	0530136117 dated 23.04.2004	Regularization of shifting of capital goods.	The Committee noted that the party has fulfilled 225% EO within the original EO period. The Committee took into account the submission of the party that the capital goods were installed at their unit located at Plot No. 92 B & 93 B, Sector – 5, Manesar, Gurgaon. They further informed that they had already shifted the capital goods to their unit located at Plot No. 240, Sector – 3, IGC, Bawal (Rewari). They had intimated the Central Excise authority for shifting the entire unit from Manesar to Bawal and also obtained the installation certificate from Central Excise Authority for their Bawal Unit.

				The Committee deliberated upon the case and decided to **regularize** the shifting of capital goods from Plot No. 92 B & 93 B, Sector – 5, Manesar, Gurgaon to their unit located at Plot No. 240, Sector – 3, IGC, Bawal (Rewari) subject to payment of composition fee of Rs. 5000/-.
33.	M/s Essar Steel India Limited, Surat. 01/36/218/228/AM-16/EPCG-I	0330021116 dated 27.08.2008 0330022057 dated 16.12.2008 0330022069 dated 17.12.2008 0330022552 dated 27.02.2009	Condonation of delay in installation of Capital Goods.	The Committee noted that the party has fulfilled their entire EO within time. The Committee took into account the submission of the party that they had imported the capital goods within time, but could not install the capital goods due to delay in getting permission from different statutory authorities i.e. forest clearance from MOEF, and labour related issues. The Committee decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs. 5000/ for each authorization. **This has the approval of DG.**
34.	M/s Krishnapatnam Port Company Limited, Visakhapatnam 18/08/AM-16/P-5	-----	Issuance of EPCG authorization for import of heavy duty trailers with Jeep under EPCG Scheme.	The Committee deliberated upon the case and it was decided to **withdraw** the case for examination on file.
35.	M/s High Street Fashions Limited, Jaipur 01/36/218/28/AM-14/EPCG-I	1330001583 dated 13.04.2007 1330001584 dated 13.04.2007 1330001585 dated 13.04.2007 1330001670 dated 23.08.2007	Clubbing of EPCG authorizations.	The Committee noted that the request of the party for counting of excess exports made against the three EPCG authorizations (i.e.1330001583 1330001584 and 1330001585 dated 13.04.2007), already clubbed and redeemed under fast track provision for the Export Obligation fulfilment of fourth EPCG authorization (i.e. 1330001670 dated 23.08.2007) was placed before the EPCG Committee meeting held on 27.04.2015. The decision of the Committee is as under: *The Committee noted that as per the report of RA, Jaipur the party has clubbed three authorizations and fulfilled 90% EO. The said three authorizations were redeemed under fast track provision as per Para 5.9 of FTP 2009-14 / Para 5.09 of FTP 2015-20 .* *The Committee decided that RA should first revise the EODC's issued against 3 clubbed EPCG authorizations issued to the party by deleting the extra shipping bills which*

				the party wants to utilise for redemption of 4th EPCG authorisation and then consider EODC against the 4th EPCG authorization No. 1330001670 dated 23.04.2007 with following conditions: *i) The counting of excess exports made against 3 EPCG authorization nos. 1330001583 dated 13.04.2007, 1330001584 dated 13.04.2007, 1330001585 dated 13.04.2007 for fulfilment of EO of 4th EPCG authorization no. 1330001670 dated 23.04.2007 will be subject to the condition that the exports made are* ***within the validity period of EPCG Authorizations*** *and that there is no double counting of shipping Bills, all shipping bills are for direct exports and not third party exports and are not free shipping bills.* *ii) A composition fee of Rs 200 per shipping bill would be charged for such shipping bills which are being considered for fulfilment of EO in respect of other EPCG authorizations.* RA jaipur subsequently informed that some of the shipping bills counted for E.O. fulfilment are before the issuance of the EPCG authorisation no. 1330001670. Thereafter, the Committee received a letter from the party, requesting to club the fourth authorisation (1330001670 dated 23.08.2007) to the already clubbed and redeemed three authorisations. A factual report from RA was called. The RA informed that the party has submitted the said original EODC to the customs to release their Bank Guarantee. The customs authorities vide letter no VIII (20)46/ICD-KKU/EPCG/JPR/07/2302 dt. 24.02.2016 have informed that the BGs of the clubbed and redeemed 3 authorisations have already been released by them. The Committee deliberated upon the case and decided to **reject** the request of the party to club authorization no. 1330001670 dated 23.08.2007 (EO period for which has expired), with already clubbed and redeemed 03 EPCG authorizations no.1330001583, 1330001584 and 1330001585 dated 13.04.2007 in view of the fact that the BGs of the redeemed authorisations have been released by customs and there is no provision of clubbing authorizations

				with already clubbed and redeemed authorizations. The Committee also rejected the earlier request of counting excess exports of already clubbed and redeemed 3 authorizations on the ground that the exports are prior to the date of issuance of authorisation no 1330001670 dated 23.08.2007. The Committee directed the RA to initiate ECA action against the party for EO default in respect of the authorization 1330001670 dated 23.08.2007.
36.	M/s Arunodaya Marble (P) Ltd., Rajsamand. 01/36/218/84/AM-13/EPCG-I	1330000513 dated 29.03.2004	Extension in EOP for 6 months from the date of approval.	The Committee noted that the request of the party for extension in EOP for 2 years in respect of subject authorization was placed before the EPCG Committee meeting held on 18.09.2012, wherein it was decided to allow block wise EOP extension and extension in EOP for 2 years. The Committee observed that even after the extension in EO for two years granted by the Committee, the party has failed to fulfil any export obligation. The party had again represented for second EO extension which was rejected by this Directorate. The Committee deliberated upon the case and decided to **reject** the request of the party for extension in EOP for 6 months as the party had not made any exports after grant of the first EOP extension which was allowed in relaxation of procedure.
37.	M/s CG Galva India, Guwahati 01/36/218/130/AM-16/EPCG-I	0530150416 dated 19.11.2009	Review of decision of the EPCG Committee meeting dated 26.10.2015 regarding re-export of capital goods.	The Committee noted that the request of the party was placed before the EPCG Committee Meeting held on 26.10.2015 for grant of permission to re-export the capital goods imported under the EPCG scheme on the grounds that they were unable to start their manufacturing activity due to change in policies of Government of Assam and the same was rejected in view of the provisions of para 5.25 of HBP 2015-20. The Committee noted that party had applied for review of the Committee decision. The Committee observed that the capital goods were imported in 2009. The Committee asked the representative of the party to explain the reasons for delay of approximately 6 years even when the changes in government policy had been brought about in 2009 itself when the EPCG authorization was availed by them.

				The Committee did not accept the contention of the party that they had been awaiting the response from Government of Assam to reverse the policy changes and decided to **maintain** the earlier decision of the EPCG Committee meeting held on 26.10.2015.
38.	M/s Panacea Biotec Limited, New Delhi 01/37/218/79/AM-16/EPCG-II	0530156084 dated 26.07.2011 0530156585 dated 27.09.2011 0530155472 dated 01.05.2011 0530155575 dated 25.05.2011 0530157750 dated 27.02.2012 0530157805 dated 02.03.2012 0530160247 dated 29.01.2013	Waiver of annual average EO.	The Committee deliberated upon the case and decided to **defer** it with directions to obtain the following information from the party: i) C.A. certificate giving details of items (Vaccines) manufactured and exported by the party during the period of ban i.e. 18.08.2011 to 02.10.2013; ii) Details of items (vaccines) which were delisted/banned by the WHO and were being exported by the party prior to the ban; and iii) All items, on the basis of which average EO was fixed.
39.	M/s Tata Steel Limited, Mumbai 01/37/218/15/AM-15/EPCG-II	0230001517 dated 09.05.2006 0230004947 dated 16.02.2010 0230004986 dated 02.03.2010 0230006236 dated 17.01.2011	Acceptance of installation certificate issued by Chartered Engineer instead of central excise.	The Committee noted that earlier the request of the party was placed before the EPCG Committee meeting held on 23.11.2015, wherein Committee directed the company to obtain installation certificate from central excise authority in the remaining authorizations and thereafter, they may approach the Committee for condonation of delay in obtaining installation certificate. The Committee took into account the submission of the party that they had imported the capital goods and installed, commissioned and operated the capital goods for the project at Jamshedpur. They have already obtained the installation certificate from chartered engineer confirming that the capital goods have been installed and are in operation as part of the expansion project. However, as it is an operating plant, it is difficult to physically verify the same. Thus, they were not able to obtain the installation certificate from Central Excise authority. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority subject to payment

				of composition fee of Rs.5000/- for each authorization and subject to submission of verification certificate from central excise authority that the imported capital goods are physically available in their premises. **This has the approval of DG.**
40.	M/s Wellknown Polyesters Limited, Mumbai 01/37/218/192/AM-15/EPCG-II	0330032343 dated 30.03.2012 0330032860 dated 12.06.2012 0330033012 dated 26.06.2012 0330033621 dated 07.09.2012 0330033622 dated 07.09.2012	Inclusion of export product i.e. polyester texturised yarn.	The Committee noted that the request of the party was placed before the EPCG Committee held on 18.12.2015 and was **rejected** on the grounds that zero percent EPCG scheme was not available for units availing TUFS benefits when the authorizations were availed by the party and the FTP does not provide for undertaking additional export obligation by export of value added products. The Committee deliberated upon the case and decided to **defer** it for further examination on file and obtaining comments of DoR.
41.	Clarification sought by RA, Madurai 01/37/218/136/AM-16/EPCG-II	3530002482 dated 26.03.2007 3530002483 dated 26.03.2007 3530002484 dated 26.03.2007	The EPCG Committee's decision of 26.10.2015 has allowed EOP extension in relaxation of para 5.17 (b) of HBP 2015-20. Clarification has been sought by RA, Madurai in this matter.	The Committee deliberated upon the case and decided to **withdraw** the same for examination on file.
42.	M/s Sesa Sterlite Limited, Odisha 01/37/218/28/AM-16/EPCG-II	----	Permission for grant of EPCG authorization for import of (domestic procurement through invalidation route) 159 nos. of BTAP wagons and 3 nos. of Break Van type BVZI for pre-post production activity.	The Committee took into account the submission of the party that: a. These wagons are fitted with special equipments such as Air Fluidization System and Air Brake Systems, as the raw material and finished product cannot be carried in any other wagons as they get spoiled, due to chemical properties and will not be fit for use if carried in normal wagons. b. These wagons are specially designed for carrying Alumina product from one factory to other factory and operate exclusively for this purpose; c. These wagons will not be leased to the railways and these are for their own captive use; The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 19.06.2015, but was deferred due to non-receipt of comments from Department of Heavy Industry.

				Department of Heavy Industry vide their letter dated 12.08.2015 have furnished their comments. They have stated that these wagons will be used to carry calcined Alumina from Lanjigarh, Orissa to Korba for the manufacture of Aluminium ingots. Calcined Alumina is required to be carried in seal tight containers (wagons) for preventing it from contamination to preserve its intrinsic metallurgical properties. Under Liberalized wagon Investment Scheme, Railway Board has permitted Special purpose wagon for movement over specific close circuits from and to a private siding vide order dated 08.12.2014. DHI has no objection for the Domestic procurement of these specialized wagons though invalidation route from Texmaco. The Committee taking into account the details furnished by the party and comments of the technical member decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** import of 159 nos. of BTAP and 3 nos. of Break Van type BVZI wagons to the party with the conditions that these will strictly be under 'actual user' condition and shall not be leased to the Railways and shall not be used for general transport or for leasing purposes. **This has the approval of DG.**
43.	M/s Shri Govindraja Textiles (P) Ltd., Aruppukottai. 01/37/218/237/AM-16/EPCG-II	3530002957 dated 02.11.2007 3530002993 dated 28.11.2007	Extension in EOP for 2 years.	The Committee took into account the submission of the party that they have not fulfilled any EO till date due to severe recession in the international market. However, now they have sufficient export orders in hand and are confident to fulfil the EO within extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
44.	The Malabar Co-Operative Textiles Limited, Kerala.	1030000763 dated 18.01.2006	i. Extension in EOP for 4 years. ii. Removal from	The Committee took into account the submission of the party that they have not fulfilled any EO till date due

	01/37/218/122/AM-15/EPCG-II		DEL.	to severe recession in the international market. The Committee had called for copies of export order which the party has now submitted. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow:** (a) first extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. (b) Second extension in EOP for further two years on payment of 50% of duty as per Para 5.11 of HBP (RE: 2006). The request of the party for removal of name from DEL will be examine by RA concerned for a decision as appropriate. **This has the approval of DG.**
45.	M/s Highland Produce Company Limited, Cochin 01/36/218/85/AM-16/EPCG-I	1030001279 dated 09.01.2008	Transfer of EPCG authorization on the basis of slump sale.	The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 25.02.2016, wherein it was decided to defer the case for further examination. The matter was brought to the Committee as the party was reminding. On examination it has been noticed that the MOU signed between the two parties is not registered. It was therefore decided to **defer** the case and advised the party to get the MOU registered and furnish a copy of registered deed/ MOU.
46.	M/s Kivi Sansho Packaging Pvt. Ltd., Manipal 01/36/218/115/AM-16/EPCG-I	0730007467 dated 06.10.2008 0730007682 dated 16.12.2008 0730007683 dated 16.12.2008 0730007825 dated 13.02.2009 0730008060 dated	i. Transfer of EPCG authorization on the basis of slump sale agreement. ii. Extension of block-wise EO period.	The Committee noted that the said authorizations were issued to M/s Kivi Sansho Packaging Pvt. Ltd., and the capital goods were transferred to M/s Shyam Prabha Creations Pvt. Ltd., on slump sale basis. The Committee noted the submission of the party that vide transfer agreement dated 05.03.2014 between M/s Kivi Sansho Packaging Pvt. Ltd., (authorization holder) and M/s Shyam Prabha Creations Pvt. Ltd. the latter has taken over all the

		22.06.2009		liability including export obligation of M/s Kivi Sansho Packaging Pvt. Ltd. The Committee, deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** transfer of EPCG authorizations from M/s Kivi Sansho Packaging Pvt. Ltd., to M/s Shyam Prabha Creations Pvt. Ltd., on account of slump sale subject to: i) Submission of fresh BG/LUT Bond. ii) All the terms and conditions of the EPCG authorizations including specific EO will remain same. iii) In case the transferee company exports same and similar items then transferee company would maintain its own average EO in addition to average EO under these authorizations however, this should not be less than original average EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
47.	M/s Bharath Coal Chemicals Limited, Chennai. 01/36/218/58/AM-15/EPCG-I	0430008967 dated 15.09.2010 0430009726 dated 30.03.2011 0430010086 dated 20.07.2011 0430010120 dated 28.07.2011	i) Regularization of shifting of CGs from Haldia in West Bengal to Odisha, as the project is now being set up in Odisha state. ii) Block-wise EOP extension, such that the EOP is a fresh fixed block wise from the date of allocation of the land to them by Odisha Government. iii) Condonation of delay in installation of CGs. iv) Waiver of composition fee.	The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 24.07.2014 wherein it was decided that: a. The firm may approach RA for condonation of block-wise EO as RA can extend the first block if approached within 3 months from the date of expiry of the block; b. The firm will clearly bring out in their representation as to what relaxations they need to regularize their case; c. Before making request for regularization of shifting of capital goods and condonation of delay in installation of capital goods, the firm shall obtain a certificate from Central Excise that the goods are in their possession and are kept at their factory premises located in

				Odisha. The firm shall also get the addresses of their Odisha unit endorsed on IEC and RCMC. The Committee further took in to account the submission of the party that the project had not gained momentum and they have now been assured by Government of Odisha that they would be allocated land under the PCPIR Zone for setting up of their project. The Committee, deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** i) Regularizations of shifting of capital goods from Haldia in West Bengal to Odisha subject to payment of composition fee of Rs. 5000/-. ii) Extension in block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. The Committee decided that condonation of delay in installation of capital goods is possible only after the party is allocated land the capital goods have been installed. **This has the approval of DG.**
48.	M/s Gayatri Suitings Limited, Bhilwara. 01/36/218/73/AM-16/EPCG-I	1330001880 dated 25.07.2008 1330001944 dated 26.09.2008 1330001964 dated 31.10.2008 1330002452 dated 04.02.2010 1330002629 dated 16.06.2010 1330002836 dated 07.12.2010 1330002863 dated 30.12.2010 1330003097 dated 03.08.2011	i. Transfer of EPCG authorization from M/s Gayatri Suitings Limited to M/s Suam Overseas Pvt. Ltd., under slump sale. ii. Extension of block-wise EO period and extension in EOP for 2 years in respect of 2 EPCG authorization nos. 1330001880 dated 25.07.2008 & 1330001964 dated 31.10.2008.	The Committee noted that the said authorizations were issued to M/s Gayatri Suitings Ltd., and the capital goods were transferred to M/s Suam Overseas Pvt. Ltd., on slump sale basis. The Committee noted the submission of the party that vide transfer agreement between M/s Gayatri Suitings Ltd., (authorization holder) and M/s Suam Overseas Pvt. Ltd., the latter has taken over their spinning unit including export obligation of M/s Gayatri Suitings Ltd. The Committee, deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** transfer of EPCG authorizations from M/s Gayatri Suitings Ltd., to M/s Suam Overseas

		1330003102 dated 05.08.2011 1330003229 dated 07.12.2011		Pvt. Ltd., on account of slump sale subject to: i) Submission of fresh BG/LUT. ii) All the terms and conditions of the EPCG authorizations including specific EO and average EO will remain same. iii) In case the transferee company exports same and similar items then transferee company would maintain its own average EO in addition to average EO under these authorizations however, this should not be less than original average EO. The Committee took into account the submission of the party that they could not fulfill any EO till date due to recession in international market, volatility in raw material prices and continuous losses. The party became **Sick** under section 3(1) (o) of the SICA 1985 and could not arrange payment of interest & instalments of the term loan account and working capital limits availed from State Bank of India (SBI) in 2012. Company's bank account turned to **NPA** with the bank. The unit of the company got closed in 2013. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: i.) extension in block-wise EOP against authorization nos. 1330001880 dated 25.07.2008 & 1330001964 dated 31.10.2008, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and ii.) extension in EOP for 2 years against authorization nos. 1330001880 dated 25.07.2008 & 1330001964 dated 31.10.2008 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought

				in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
49.	M/s Naklank Enterprise Pvt. Ltd., Vadodara. 18/34/AM-16/P-5	3430000661 dated 05.09.2005	To allow automatic EO extension of EPCG authorization as per para 5.11.3 of HBP 2009-14 for the period during which there was a ban on export of items endorsed for EO fulfilment under EPCG scheme.	The Committee noted that the party has requested to allow automatic EO extension as per para 5.11.3 due to ban on wheat export from 08.10.2007 to 09.09.2011. The RA has not allowed it on the ground that since there are endorsements of other grains on authorization, they could have exported any other grain. The Committee concurred with the view of RA and did **not accept** the request for automatic extension under para 5.11.3 of HBP 2009-14.
50.	M/s Quilon Hotels and Resorts Pvt. Ltd., Kollam 01/37/218/304/AM-16/EPCG-II	5330000996 dated 15.09.2006	Extension in EOP for one year.	The Committee noted that the party has fulfilled 98.55% EO during the original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**

DGFT = Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy, HBP v1 = Handbook of Procedure Vol. I, EO = Export Obligation, EODC = Export Obligation Discharge Certificate, EOP = Export Obligation Period, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, FE = Foreign Exchange, IEC = Importer-Exporter Code, DOR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership Certificate.